

Government of Jammu and Kashmir  
**Home Department**  
Civil Secretariat, Jammu/Srinagar

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Phone.No. 0191-2547169-(J)  
0194-2506262-(S)

**NOTIFICATION**

Srinagar, the 20<sup>th</sup> July, 2020

S.O **220** Whereas, on 08-01-2020 Police Station Nigeen received reliable information that a mysterious low intensity blast took place near Habak crossing due to which two civilians namely Gh. Nabi Nanda S/O Gh. Mohd Nanda R/O Mirakhshan Colony and Mst. Shaziya Ayoub D/O Mohd Ayoub R/O Habak received minor injuries; and

2. Whereas, a Case FIR No. 02/2020 U/S 16,18,19 ULA (P) Act, came to be registered in Police Station Nigeen and investigation was set into motion; and

3. Whereas, during the course of investigation site plan of place of occurrence and seizure memo was prepared, statement of witnesses acquainted with the facts and circumstances of the case were recorded under the relevant provisions of law; and

4. Whereas, during the investigation the footage of CCTV cameras installed near the place of occurrence was obtained and during examination one scooty was found which was used by the accused persons. The particulars of the scooty were obtained and

found registered in the name of Imtiyaz Ahmad Chikla S/O Mohammad Sidiq R/O Assar Colony Hazratbal; and

5. Whereas, the accused Imtiyaz Chikla was arrested and during questioning the accused confessed that on the day of occurrence he provided his scooty to accused Ajaz Ahmad Sheikh S/O Gh. Ahmad R/O Saderbal and Umer Hamid Sheikh S/O Ab. Hamid R/O Asar Colony Hazratbal who had lobbed a grenade upon the naka party at Habak crossing; and

6. Whereas, accused Ajaz Sheikh and Umer Hamid were arrested in the case and during questioning the accused disclosed the involvement of more accused persons namely Naseer Ahmad Mir S/O Mohd Ashraf Mir R/O Saderbal (2) Sahil Farooq Gojri S/O Farooq Ahmad Gojri R/O Ellahibagth and (3) Gh. Nabi Mir S/O Mohammad Sultan Mir R/O Saderbal in the commission of crime; and

7. Whereas, During investigation the accused also confessed that they had carried out similar attack near Sir Syed Gate of Kashmir University on 26-11-2019 in which some pedestrians were injured; and

8. Whereas, during further investigation the accused were found in constant touch with one active terrorist of JeM outfit namely Burhan Bashir @ Numan through the accused Naseer Ahmad Mir who managed the grenades and other explosive material from the said terrorist; and

9. Whereas, during the course of investigation it was established that the said terrorist namely Burhan Bashir was killed during an encounter by Awantpora Police and his name was deleted from the instant case; and

10. Whereas, on the basis of investigation, statement of material witnesses recorded and other evidence collected, the investigating officer has established prima facie case against the below mentioned accused persons for commission of offences punishable Under Section 16,18,19 of Unlawful Activities (Prevention) Act, 1967:-

| S.No. | Name of the accused  | Offence                 |
|-------|--|-------------------------|
| 1.    | Naseer Ahmad Mir S/o Mohammad Ashraf Mir R/o Saderbal.                                     | 16,18,19<br>ULA (P) Act |
| 2.    | Umer Hamid Sheikh S/o Abdul Hamid R/o Asrar Colony Hazratbal.                              |                         |
| 3.    | Aijaz Ahmad Sheikh S/o Ghulam Ahmad Sheikh R/o Saderbal.                                   |                         |
| 4.    | Sahil Farooq Gojri S/o Farooq Ahmad R/o S.R. Gunj A/P Illahibagh Soura Srinagar.           |                         |
| 5.    | Imtiyaz Ahmad Chickloo @ Imran S/o Mohammad Sidiq R/o Dobhi Mohalla Asrar Colony Hazratbal |                         |
| 6.    | Ghulam Nabi Mir S/o Mohamamd Sultan Mir R/o Saderbal                                       | 19<br>ULA (P) Act       |

11. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

12. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused persons for the commission of offences punishable under section 16,18,19 ULA (P) Act in the case FIR No. 02/2020 of Police Station Nigeen.

By order of the Government of Jammu & Kashmir.

Sd/-

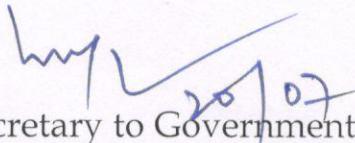
Principal Secretary to Government  
Home Department.

No:-Home/Pros/66/S/2020/

Dated:-20-07-2020

**Copy to the:-**

1. Director general of Police, J&K Jammu. The CD file in original is returned herewith.
2. Secretary to Government, Department of Law, Justice & PA (w.7 s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

  
Special Secretary to Government  
Home Department

